

**Notice Calling for suggestions, views, comments etc from WTO-SPS Committee members within a period of 60 days on the draft notification related to Standards for Oils and Fats.**

1. In the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 (hereinafter referred to as the said regulations), in regulation 1.2, in sub-regulation 1.2.18, in item (iv), after the words “citric acid”, the words “and any suitable food grade enzyme” shall be inserted;
2. In regulation 2.2 of said regulations,
  - (a) in sub-regulation 2.2.1, in clause 1, the concluding Paragraph “*Further, if the oil is obtained .....Hexane more than 5.00 ppm*” shall be omitted;
  - (b) in sub-regulation 2.2.1, after clause 24, the following clause shall be inserted, namely:-
 

“25. Edible Vegetable Oils may be fortified with the following vitamins, namely:-

| Nutrients | Range of nutrient per gram of Oil | Source of nutrient  |
|-----------|-----------------------------------|---|
| Vitamin A | 22.5-27.5 IU                      | Retinyl acetate, Retinyl palmitate and Retinyl propionate |
| Vitamin D | 3.96-4.84 IU                      | Cholecalciferol, Ergocalciferol                           |

Range of vitamins shall be applicable at the time of packaging and shall show a positive test at the time of sale. Every Package of Fortified Edible Vegetable Oil shall bear the declaration “Fortified with Vitamin A and D”.

- (c) in sub-regulation 2.2.2,
  - (A) in the opening position, for the “vegetable fat”, the words “vegetable fat/oil” shall be substituted;
  - (B) Clause (vi) shall be omitted.